

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-77(ALD)/2017

IN THE MATTER OF:

IDBI Bank

.... Petitioner/Applicant

Vs.

Jaypee Infratech Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IMC

: Mr. Sanjay Bhatt and Mr. Sarthak Bhandari, Advs.

For the Respondent

:

ORDER

New IA-1861/2024

This is the 9th Progress Report filed by the Monitoring Professional, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)